

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.5339
TO BE ANSWERED ON 25.07.2019**

LAND ACQUIRED FOR POWER PROJECTS

5339. SHRI G.M. SIDDESHWAR:

**Will the Minister of POWER
be pleased to state:**

- (a) the details of the policy laid down by the Government to grant compensation to the affected people for the land acquired for various Power Projects including Government and Private Power Projects;**
- (b) whether any compensation has been paid to the affected people for the land acquired for various Power Projects in various States including Karnataka during each of the last three years and the current year; and**
- (c) if so, the details thereof, State-wise?**

A N S W E R

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) : Government of India has notified Right to Fair Compensation & Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act-2013, which is applicable w.e.f. 01.01.2014. Provision regarding land compensation to be paid to the affected families is governed as per Schedule-I of RFCTLARR Act, 2013. Prior to enactment of RFCTLARR Act, 2013, land compensation provision was governed as per the Land Acquisition Act, 1894. However, the above mentioned two acts are not applicable in J&K. In J&K Land Acquisition and compensation issues are dealt as per provision of J&K Land Act 1991.

.....2.

The RFCTLARR Act, 2013 lays down procedures for arriving at 'fair compensation/replacement cost' of land/assets of affected persons, along with other safeguards to protect their interests. The details of Resettlement & Rehabilitation (R&R) provision as per second schedule of the act, includes provision of house in case of physical displacement, land for land option, offer for developed land, choice of annuity or employment, subsistence grant & transportation cost for displaced families, one time grant for artisan/small traders, one time resettlement allowance to affected families, fishing rights in case of hydel/irrigation projects etc. Further, SC/ST families shall be entitled to addition safeguards and R&R assistances like additional subsistence grant, preference for relocation in similar ecological zone etc.

Project Authority deposits the required amount for land compensation with District Administration/State Authority, as decided and demanded by them, after which the concerned District Administration/State Authority disburses the land compensation to the eligible persons.

As regards, Private Power Projects, the compensation is paid by the Private Company as per the policy of respective State Governments.

(b) & (c) : Yes Sir. Compensation has been paid to the affected people for the land acquired for various Power Projects in various States. The details are given at Annexure.

ANNEXURE**ANNEXURE REFERRED TO IN REPLY TO PARTS (b) & (c) OF UNSTARRED QUESTION NO. 5339 TO BE ANSWERED IN THE LOK SABHA ON 25.07.2019.**

DETAILS OF THE COMPENSATION PAID TO THE AFFECTED PEOPLE, UTILITY-WISE & STATE-WISE

Sr. No.	Utility	Name of State / UT	Amount of compensation paid to the affected people (in Rs. Crore)				
			2016-17	2017-18	2018-19	2019-20	Total
1.	NHPC Ltd.	Arunachal Pradesh	NIL	NIL	24.6658	NIL	24.6658
2.	NHPC Ltd.	Jammu & Kashmir	2.1732	0.6679	0.2575	NIL	3.0986
3.	NHPC Ltd.	West Bengal	6.2957	1.249	0.1937	NIL	7.7384
4.	NHPC Ltd.	Sikkim	NIL	NIL	6.7978	NIL	6.7978
5.	NHPC Ltd.	Himachal Pradesh	32.5936	1.1198	0.2847	NIL	33.9981
6.	NTPC Ltd.	Bihar	2.66	0.54	21.04	NIL	24.24
7.	NTPC Ltd.	Chhattisgarh	NIL	0.46	1.77	14.3	16.53
8.	NTPC Ltd.	Maharashtra	NIL	66.76	NIL	NIL	66.76
9.	NTPC Ltd.	Madhya Pradesh	123.77	NIL	5.13	NIL	128.9
10.	NTPC Ltd.	Odisha	NIL	NIL	60.81	NIL	60.81
11.	NUPPL	Uttar Pradesh	47.67			7.90	55.57
12.	NTPL	Tamil Nadu	NIL	35.0557	NIL	NIL	35.0557
13.	SJVN Ltd.	Bihar	6.52	0.19	27.53	NIL	34.24
14.	SJVN Ltd.	Himachal Pradesh	6.93	NIL	NIL	NIL	6.93
15.	DVC	Jharkhand	5.67	20.36	1.53	39.99	67.55
16.	DVC	West Bengal	0.63	0.14	NIL	NIL	0.77
17.	PGCIL	Andhra Pradesh	NIL	NIL	1.8255	NIL	1.8255
18.	THDCIL	Uttarakhand	0.92	0.12	NIL	NIL	1.04
19.	THDCIL	Uttar Pradesh	125.36	NIL	19.12	NIL	144.48
20.	BBMB	Himachal Pradesh	3.42	2.32	4.99	12.67	23.40
